

**ANF-6A**  
**APPLICATION FORM FOR SETTING UP OF NEW EOU/EHTP/STP/BTP UNIT OR CONVERSION**  
**OF EXISTING DTA/ EHTP/ STP/BTP UNIT**

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**Note:**

1. Please see Paras 6.01 (a), (b) and (c) of the Chapter 6 of the HBP.
  2. Please read the general instructions given in EOU scheme before filling this application and also some important guidelines given at the end of this application.
  3. The application may be sent electronically or otherwise. However the same will be treated as incomplete without the applicants own permanent e-mail and will not be considered.
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The application should be submitted to the Development Commissioner of the concerned Special Economic Zone (for setting up EOUs in 3 copies along with a crossed Demand Draft of Rs. 5,000/- drawn in favour of the Pay & Accounts Officer, Ministry of Commerce & Industry, Department of Commerce, payable at the Central Bank of India, Udyog Bhavan, New Delhi. (NO FEE SHALL BE CHARGED FOR RENEWAL/ EXTENSION OF LOP/ BROAD BANDING ETC.)

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For Official Use only

Application No. \_\_\_\_\_

Date : \_\_\_\_\_

Date \_\_\_\_\_ Month \_\_\_\_\_ Year \_\_\_\_\_

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Details of Bank Draft

Amount Rs. \_\_\_\_\_

Draft No. \_\_\_\_\_

Draft date \_\_\_\_\_

Drawn on \_\_\_\_\_  
(Name of the Bank)

Payable at \_\_\_\_\_

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**Indicate (✓) Whether the Application Is For:**

**AUTOMATIC APPROVAL**  
Or

**BOARD OF APPROVAL**

**Application for:**

- (i) **Setting up of new Unit**
- (ii) **Conversion of existing DTA unit into EOU**
- (iii) **Conversion of Existing STP/EHTP to EOU**

(In case of conversion, please attach fact sheet as per Annexure)

**I. NAME AND ADDRESS OF THE UNDERTAKING IN FULL (Block Letters)**

Name of the Applicant Firm \_\_\_\_\_

Full Address \_\_\_\_\_

(Regd. Office in case of limited companies & Head Office for others)

Pin Code \_\_\_\_\_

Tel. No. \_\_\_\_\_

Fax No. \_\_\_\_\_

Permanent E-Mail Address \_\_\_\_\_

Web-Site, if any \_\_\_\_\_

Passport No., if any \_\_\_\_\_

Name of Bank with Address & A/c No. \_\_\_\_\_

Digital Signature \_\_\_\_\_

Income Tax PAN \_\_\_\_\_

The name and address of each of the Director/Partner \_\_\_\_\_

**II. NATURE OF THE APPLICANT FIRM:**  
[Please tick (√) the appropriate entry]

Government Undertaking/Public Limited Company/Private Limited Company/  
Proprietor ship/Partnership/Others (please specify)

Note:- Copy of certificate of incorporation alongwith Article of Association and Memorandum in case of companies and partnership deed in case of partnership firms may please be attached.

**III. INDICATE WHETHER THIS PROPOSAL IS FOR**  
[Please tick (√) the appropriate entry].

Establishment of a New Undertaking

- Manufacturing [ ]
- Services [ ]

Effecting Substantial Expansion

Manufacturing of New product

IV. (1) Location of the proposed undertaking

Full Address \_\_\_\_\_

Pin code \_\_\_\_\_

(2) ONLY FOR PROJECTS UNDER EOU SCHEME

(In case the unit is proposed to be located on leased premises, then lease should be obtained from Government or any undertaking / authority of Government. However in case lease is obtained from private parties, it shall have a validity period of five years from the date of LUT and the Development Commissioner shall satisfy himself of genuine nature of the lease.)

(a) Please indicate if the proposed location is in a Centrally Notified Backward Area [Please tick (√) the appropriate entry].

No. \_\_\_\_\_ Yes \_\_\_\_\_ if yes, indicate category

(b) Indicate whether it is within 25 Kms from the periphery of the standard urban area limit of city having population above one million according to 1991 census.

Yes \_\_\_\_\_ No. \_\_\_\_\_

(c) Is it located in an Industrial Area/Estate designated/set up prior to issuance of Notification No. 477(E) dated 25th July, 1991.

Yes \_\_\_\_\_ No. \_\_\_\_\_

(d) If not, does it come under the category of non-polluting industries as notified by the Govt.

Yes \_\_\_\_\_ No. \_\_\_\_\_

V ITEM (S) OF MANUFACTURE/SERVICE: (Including By-product/Co-products)  
(if necessary, additional sheets may be attached)

| Items(s) Description | Capacity (Unit =) | Item Code (ITC HS code No)<br>(Not required for service unit) |
|----------------------|-------------------|---|
| -----                | -----             | -----   |
| -----                | -----             | -----   |
| -----                | -----             | -----   |

V-A Intermediate Products, if any, which are to be taken out for job work abroad as part of production process.

| Item(s) Description | Quantity | Item Code(ITC HS Code No.)<br>(Not required for service unit) |
|---------------------|----------|---|
| _____               | _____    | _____   |
| _____               | _____    | _____   |

VI. PRODUCTION (In case of more than one item, supplementary sheets may be used)

Quantity (Unit \_\_\_\_\_) (Value (In Rupees)  
(Not required for service unit)

|          |       |       |
|----------|-------|-------|
| 1st year | _____ | _____ |
| 2nd year | _____ | _____ |
| 3rd year | _____ | _____ |
| 4th year | _____ | _____ |
| 5th year | _____ | _____ |

VII. Indigenous Requirement:

(Value in Rupees)

- a) Capital Goods
- b) Raw material, components, consumables, packing material, fuel etc. during the period of 5 years

TOTAL: \_\_\_\_\_  
\_\_\_\_\_

VIII. FOB VALUE OF EXPORTS

(1 \$ = Rs. \_\_\_\_\_ )

| Rupees (lakhs) | US \$ (Thousand) |
|----------------|------------------|
| 1st year       |                  |
| 2nd year       |                  |
| 3rd year       |                  |
| 4th year       |                  |
| 5th year       |                  |
| Total:         |                  |

IX. INVESTMENT:

(RS. IN LAKHS)

- (a) Land \_\_\_\_\_
- (b) Building \_\_\_\_\_
- (c) Plant and Machinery \_\_\_\_\_
  - (i) Indigenous \_\_\_\_\_
  - (ii) Import CIF value \_\_\_\_\_
  - (iii) Total (i) + (ii) \_\_\_\_\_

(US \$ Thousand)

- (d) Details of source(s) of finance, (both Indian as well as foreign) for the above investments

X. WHETHER FOREIGN TECHNOLOGY AGREEMENT IS ENVISAGED  
(Please tick ( ✓ ) the appropriate entry )

Yes \_\_\_\_\_ No \_\_\_\_\_

(i) Name and Address of foreign collaborator \_\_\_\_\_

(ii) Terms of collaboration (Rupees lakhs)

(Gross of Taxes)

(a) Lumpsum payment \_\_\_\_\_

(b) Design & Drawing fee \_\_\_\_\_

(c) Payment to foreign technician \_\_\_\_\_

(d) Royalty (on exports) \_\_\_\_\_%

(e) Royalty (on DTA sales if envisaged) \_\_\_\_\_

(f) Duration of agreement \_\_\_\_\_ (No. of years)

#### XI. EQUITY INCLUDING FOREIGN INVESTMENT

| (i)                 | (\$ Thousand) | (Rs.lakhs) |
|---------------------|---------------|------------|
| (a) Authorized      | _____         | _____      |
| (b) Subscribed      | _____         | _____      |
| (c) Paid up Capital | _____         | _____      |

Note: If it is an existing company, please give the break up of the existing and proposed capital structure

(ii) Pattern of share holding in the paid-up capital (Amount in Rupees)

|  | (Rs. in lakhs) | (US \$ Thousand) |
|--|----------------|------------------|
| (a) Foreign holding                                  | _____          | _____            |
| (b) Non Resident Indian company / Individual holding |                |                  |
| (i) Repatriable                                      | _____          | _____            |
| (ii) Non-repatriable                                 | _____          | _____            |
| (c) Resident holding                                 | _____          | _____            |
| (d) Total (a+b (i+ii)+c) equity                      | _____          | _____            |
| (e) (iii) External commercial Borrowing              | _____          | _____            |

Foreign Exchange Balance sheet:

|        |  | 1 <sup>st</sup> | 2 <sup>nd</sup> | 3 <sup>rd</sup> | 4 <sup>th</sup> | 5 <sup>th</sup> | (5 yrs)<br>Total in<br>Rs.<br>Lakh | (5 Yrs)<br>Total in<br>US \$<br>Th. |
|--------|--|-----------------|-----------------|-----------------|-----------------|-----------------|------------------------------------|-------------------------------------|
| XII.   | FOB value of exports in first five years   |                 |                 |                 |                 |                 |                                    |                                     |
| XIII.  | Foreign Exchange outgo on  |                 |                 |                 |                 |                 |                                    |                                     |
| (I)    | Import of machinery  |                 |                 |                 |                 |                 |                                    |                                     |
| (ii)   | Import of raw materials and components   |                 |                 |                 |                 |                 |                                    |                                     |
| (iii)  | Import of spares and consumables   |                 |                 |                 |                 |                 |                                    |                                     |
| (iv)   | Repatriation of dividends and profits to foreign collaborators   |                 |                 |                 |                 |                 |                                    |                                     |
| (v)    | Royalty  |                 |                 |                 |                 |                 |                                    |                                     |
| (vi)   | Lump sum know-how fee  |                 |                 |                 |                 |                 |                                    |                                     |
| (vii)  | Design and drawing fee   |                 |                 |                 |                 |                 |                                    |                                     |
| (viii) | Payment of foreign technicians   |                 |                 |                 |                 |                 |                                    |                                     |
| (ix)   | Payment on training of Indian technicians abroad   |                 |                 |                 |                 |                 |                                    |                                     |
| (x)    | Commission on Export etc.  |                 |                 |                 |                 |                 |                                    |                                     |
| (xi)   | Foreign Travel   |                 |                 |                 |                 |                 |                                    |                                     |
| (xii)  | Amount of interest to be paid on external commercial borrowing/deferred payment credit (specify details) |                 |                 |                 |                 |                 |                                    |                                     |
| (xiii) | Any other payments(specify details)  |                 |                 |                 |                 |                 |                                    |                                     |
|        | Total (i)to(xiii)  |                 |                 |                 |                 |                 |                                    |                                     |

|  |   |  |  |  |  |  |  |  |
|--|---|--|--|--|--|--|--|--|
|  |   |  |  |  |  |  |  |  |
|  | Net Foreign Exchange earnings in five years |  |  |  |  |  |  |  |
|  |   |  |  |  |  |  |  |  |

XIV. REJECTS (Only for EOU manufacturing units.)

Generation of Rejects/Sub-standard finished goods \_\_\_\_\_  
 \_\_\_\_\_  
 (percentage of 5 yrs production)

Goods (In case rejects are more than 5% estimated percentage with justification may be given \_\_\_\_\_)  
 \_\_\_\_\_ (Qty.(Unit = ))  
 \_\_\_\_\_  
 Value (Rs. Lacs)

XV. EMPLOYMENT

(All figures in number)

|                    | Existing    |  | Proposed |
|--------------------|-------------|--|----------|
|                    | -----       |  | -----    |
| a) Supervisory     | Men _____   |  | _____    |
|                    | Women _____ |  | _____    |
| b) Non-supervisory | Men _____   |  | _____    |
|                    | Women _____ |  | _____    |

XVI. NET FOREIGN EXCHANGE EARNING

Average NFE on FOB value of exports in Block period, as per para 6.04 of FTP.  
 \_\_\_\_\_

XVII. MARKETING

a) Whether marketing tie-up/Buy-back envisaged/finalized(Attach documents, if any) \_\_\_\_\_  
 Yes No

b) Destination of exports (in percentage) G. C. A. R. P. A.  
 \_\_\_\_\_  
 \_\_\_\_\_

XVIII OTHER INFORMATION

i) Any special features of the project proposal which you want to highlight \_\_\_\_\_  
 \_\_\_\_\_

(please attach the project report, for new units)

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

- ii)(a) Whether the applicant has been issued any Industrial license or LOI/LOP under EOU/STP/EHTP scheme if so, please give full particulars especially reference number, date of issue, items of manufacture and progress of implementation of each project. \_\_\_\_\_  
\_\_\_\_\_
- (b) Whether the applicant has submitted any other application for LOI/LOP which is pending with the Board of Approvals. If so, please give particulars like reference number, name under which application made, items of manufacture etc. \_\_\_\_\_  
\_\_\_\_\_
- iii) Whether the applicant or any of the partners/Directors who are also partners /Directors of another company or its associate concerns are being proceeded against or have been debarred from getting any License/Letter of Intent/ Letter of Permission under the Export and Import (Control) Act, 1947/Foreign Trade (Development and Regulation) Act, 1992, as amended / FEMA / Custom/Central Excise Act. \_\_\_\_\_  
\_\_\_\_\_

Place : \_\_\_\_\_ Signature of the Applicant \_\_\_\_\_  
Date : \_\_\_\_\_ Name in Block Letters \_\_\_\_\_  
Designation \_\_\_\_\_  
Official Seal/Stamp \_\_\_\_\_ Tel. No. \_\_\_\_\_  
e-mail \_\_\_\_\_  
Web-Site, if any \_\_\_\_\_  
Full Residential Address \_\_\_\_\_

**DECLARATION / UNDERTAKING**

- 1 I/We hereby declare and certify that :
  - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
    - (i) The Customs Act, 1962,
    - (ii) The Central Excise Act 1944,
    - (iii) Foreign Trade (Development & Regulation) Act 1992, and
    - (iv) The Foreign Exchange Management Act, 1999;
  - B. none of the Proprietor / Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is/are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which is on the Denied Entity List (DEL) of DGFT;
  - C. neither the Registered Office / Head Office of the firm / company nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import /



- export under any of the provisions of the Policy;
- D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office or any of our Branch(s) / Units(s) / Division(s) to any other Licensing Authority
2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
  3. I/We hereby declare that the above statements are true and correct to the best of my/our knowledge and belief. I/We will abide by any other condition, which may be stipulated by the concerned Development Commissioner. I/We fully understand that any Permission Letter granted to me/us on the basis of the statement furnished is liable to cancellation or any other action that may be taken having regard to the circumstances of the case if it is found that any of the statements or facts therein are incorrect or false. An affidavit duly sworn in support of the above information is enclosed.
  4. I/We fully understand that any information furnished in the application if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
  5. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.
  6. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Policy

|                  |                                  |
|------------------|----------------------------------|
| Place: _____     | Signature of the Applicant _____ |
| Date: _____      | Name in Block Letters _____      |
|                  | Designation _____                |
| Official _____   | Full Official address _____      |
|                  | _____                            |
| Seal/Stamp _____ | Tel. No. _____                   |
|                  | e-mail Address _____             |
|                  | Web-Site _____                   |
|                  | Full Residential address _____   |
|                  | Tel. No _____                    |

**SOME IMPORTANT GUIDELINES**

1. Additional Information may be furnished by existing domestic units seeking conversion into the EOU Scheme as per annexure.
2. Normally raw material tie-ups are not insisted upon but this may be necessary in cases, such as granite/marble/sandstone products where availability of raw materials is contingent upon Government leases etc.
3. Normally lumpsum amount up to US \$ 2 Million and 8% royalty (net of taxes) as amended from time to time over a period of five years from the commencement of production is allowed as per the current EOU Scheme on account of foreign technology agreement as per the norms of Department of Industrial Policy and Promotion. In addition selling agency commission is permitted as per RBI norms.

**ANNEXURE**

**PROFORMA TO BE FILLED IN BY THE EXISTING DTA UNITS SEEKING CONVERSION INTO THE EOU SCHEME**

|    |   |  |
|----|---|--|
| a) | Whether conversion of DTA Unit into the EOU has been sought for the full existing capacity of the unit or the proposal is for partial conversion.(Please give details of the existing capacity etc.)  |  |
| b) | Whether any expansion of the DTA unit proposed to be converted into EOU has been envisaged, if so the extent thereof.(Please give details of the existing capacity and the enhanced capacity etc).  |  |
| c) | What is the level of existing exports of the unit proposed to be converted into EOU. (Please give details of export performance item-wise for a minimum of three previous years)  |  |
| d) | Whether the DTA unit is already under obligation to export, under:<br>i) Advance Licensing Scheme;<br>ii) Import of machinery under EPCG scheme;<br>iii) Any other Scheme.<br><br>(Give all relevant details including total E.O. imposed, the E.O. discharged till date etc.)                  |  |
| e) | Whether your unit is registered with the Customs or Excise authorities. (Please give details viz. Reg. No., date etc.)  |  |
| f) | Are you agreeable to have your whole unit customs bonded as required under the EOU scheme?  |  |
| g) | Whether you are a merchant exporter or a manufacturer exporter.(Please give details)  |  |
| h) | What is the age(year of manufacture)and residual life of items/ machinery already installed in your unit, whether they are imported or indigenous.(Please attach separate sheets giving item-wise details with value of the new CG as well as existing value of machinery presently installed). |  |

Date \_\_\_\_\_

Signature \_\_\_\_\_  
Name \_\_\_\_\_

Place \_\_\_\_\_

Address of the Applicant \_\_\_\_\_